

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1650/(MAH)/2017

CORAM:

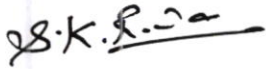



Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

NAME OF THE PARTIES: S.N. Plumbing Pvt. Ltd.
V/s.
Akshay Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Sanjay Kumar Ruiz	Resolution Professional	
	Rajiv K. Agaswal	Representative of Petitioner	
	CA. Vivek Chiraniya	Representative of Petitioner	
	Adv. Aron Singh i/b Deepak Chitrans Chiraniya	Adv for Respondent	

ORDER

CP No. 1650/I & BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent the Learned Representative has stated that an objection through an Affidavit is submitted before the Registry. Directed to deliver by hand a copy to the Petitioner.

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3. From the side of the Petitioner an Affidavit is placed on record on the question of Limitation annexed therein an Order of the Hon'ble NCLAT wherein it was held that the Limitation factor is not applicable to the proceedings under the Insolvency and Bankruptcy Code. Copy has been served on the Respondent debtor.
4. To decide both the issues the matter is listed for hearing on **19.02.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
16.01.2018.

Sd/-

M.K. Shrawat
Member (Judicial)